

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 19934 OF 2016

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO. 1 OF 2016

(Application for deletion of Respondent Nos. 2 to 14 from the array of parties)

M/S. GANGOTRI SAHKARI AVAS SAMITI LTD.

...PETITIONER(s)

VERSUS

M/S. PUSHPA SAHKARI AVAS SAMITI LTD. AND ORS.

...RESPONDENT(s)

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 01.08.2016, when the Court was pleased to pass the following order:

“Issue notice.

Ad-interim relief is granted to the effect that there shall be stay of operation and implementation of the impugned order, on condition that the petitioner shall deposit in the Registry of this Court an amount of Rs. 38 Lakhs with interest at the rate of 10% from 1996 till date, within a period of six weeks from today.

The Registry is directed to invest the aforesaid amount in a Fixed Deposit in a nationalised bank initially for a period of six months, renewable thereafter for the same period until further orders.”

It is submitted for the information of the Hon'ble Court that there are 14 Respondents in the instant matter. Respondent No. 1 is represented through Mr. Sanjay Kumar Singh, Advocate and in respect of Respondent Nos. 2 to 14, Mr. Vinay Garg, Advocate for the Petitioner has filed an application for deletion of their names from the array of parties. The application is registered as I.A.No. 1 and the paper books of the same are being circulated.

The matter alongwith application above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 10th day of November, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Vinay Garg, Advocate.

Mr. Sanjay Kumar Singh, Advocate.

ASSISTANT REGISTRAR